

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6030
ANSWERED ON:14.05.2012
LABOUR CONFERENCE
Kumar Shri Vishwa Mohan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether during the 44th labour conference it has been accepted that contract labourers are the most exploited labourers in the country;
- (b) if so, the details thereof;
- (c) whether such labourers employed in public sector are being more exploited than the labourers employed in private sector; and
- (d) if so, the efforts made by the Government to check the said trend?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): There has been a concern about the exploitation of contract workers. However, no such resolution was passed in the 44th Indian labour Conference that contract labourers are the most exploited labourers in the country.

(c) & (d): There is no evidence to indicate that the labourers employed in public sector are being exploited more than those in the private sector. However, the officers of the organization of Chief Labour Commissioner (Central) take action under the Contract Labour (Regulation and Abolition) Act, 1970 and the Minimum Wages Act, 1948 to protect the interest of the contract workers in central sphere.